



IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCHES "A", PUNE

BEFORE DR.MANISH BORAD, ACCOUNTANT MEMBER  
AND SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.1907 and 1906/PUN/2025  
Assessment Years : 2023-24 and 2024-25

BHIL Employees Welfare Fund No.1, Bajaj Auto Ltd. Complex, Mumbai-Pune, Maharashtra PAN : AAETB2070M	Vs.	Income Tax Officer, Ward-9(1), Pune
Appellant		Respondent

Appellant by	:	Shri Chandrasekharan (Through virtual)
Respondent by	:	Shri Udol Raj Singh
Date of hearing	:	18.02.2026
Date of pronouncement	:	18.02.2026

**आदेश / ORDER**

**PER DR. MANISH BORAD, ACCOUNTANT MEMBER :**

The captioned appeals at the instance of assessee pertaining to A.Yrs. 2023-24 and 2024-25 are directed against the separate orders dated 18.06.2025 and 11.06.2025 framed by Addl/JCIT(A), Ranchi arising out of respective Intimation Orders passed u/s. 143(1) of the Income Tax Act, 1961 (in short 'the Act').

2. At the time of hearing, ld. Counsel for the assessee referring to the application(s) dated 19.02.2025 filed by the assessee submitted that assessee got necessary relief before the authorities below and therefore wishes to withdraw the captioned appeals filed before this Tribunal. Contents of application commonly submitted to the appeals under consideration read as follows :



ITA Nos.1907 and 1906/PUN/2025  
BHIL Employees Welfare Fund No.1

*We refer to the captioned appeal before the Hon'ble 'A' Bench which is scheduled for hearing on 22 December 2025. In this regard, we wish to submit that we had filed the aforesaid appeal since the Commissioner of Income Tax (Appeals) ("CIT(A)") had erred in setting aside the issue of taxation of income at slab rates and remanded the matter back to the file of the Assessing Officer to decide as per law.*

*However, we wish to submit that post the filing of this captioned appeal, the Appellant has received an order giving effect to the order of the CIT(A) wherein the income of the assessee has been taxed at the slab rates (order giving effect is enclosed as Annexure 1). Since the Appellant has obtained the relevant relief from the Assessing Officer, It wishes to withdraw the captioned appeal.*

*We request the Hon'ble Bench to take the Appellant's request on record.*

3. Ld. Departmental Representative has no objection for withdrawal of the appeals. In view thereof, assessee's request for withdrawal has been accepted.

4. In the result, both the appeals of the assessee are dismissed as 'withdrawn'.

Order pronounced in the open court at the time of hearing itself, i.e. on 18<sup>th</sup> February, 2026.

Sd/-  
**(VINAY BHAMORE)**  
**JUDICIAL MEMBER**

Sd/-  
**(MANISH BORAD)**  
**ACCOUNTANT MEMBER**

पुणे / Pune; दिनांक / Dated : 18<sup>th</sup> February, 2026.

Satish



ITA Nos.1907 and 1906/PUN/2025  
BHIL Employees Welfare Fund No.1

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच,  
पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

/ True Copy //

Assistant Registrar,  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.